

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGES (HQs), TIS HAZARI  
COURTS, DELHI**

61612-61887

11 6 DEC 2024

No.          Accounts/HQ/THC/2024-25

Dated         

**CIRCULAR**

Pursuant to letter bearing No.23038/CSCDJ/DHC, dated 05/12/2024 of Hon'ble Hlgh Court of Delhi, New Delhi along with letter No.1/16/2020-Judl./PF-2/2105, dated 02/12/2024 of Addl. Secretary (Law, Justice & L.A., GNCTD), wherein approval has been given regarding grant of **Home Orderly/Domestic Help Allowance for judicial officers Super Time Scale** as well as **Air Conditioner Allowance for all judicial officers**. In this regard, it is requested that requisite information may kindly be furnished in the **prescribed proformas only**, annexed along with this Circular.

This Circular is issued with the prior approval of Ld. Principal District & Sessions Judge (HQ), Delhi.

16/12/2024  
**(MURARI PRASAD SINGH)**  
Judge Family Court (Central)  
Head of Office (HQ), THC, Delhi

61612-61887

No.          Accounts/HQ/2024-25

Dated          11 6 DEC 2024

Copy forwarded alongwith **relevant prescribed certificates** to :-

1. The Registrar General, Delhi High Court, with the request to circulate the same amongst the judicial Officers posted at Hon'ble High Court of Delhi on deputation/diverted capacity.
2. P.S. to Ld. Principal District & Sessions Judge (HQs), Delhi, Room No. 302-A, THC, Delhi.
3. All Judicial Officers of Central District, THC, Delhi and Rouse Avenue Courts, New Delhi.
4. The Ld. Principal District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue Courts, New Delhi, with the request to circulate the same amongst the Judicial Officers.

**Continued on page...2/-**

5. The Ld. Principal Judge, Family Courts, Dwarka, Delhi, with the request to circulate the same amongst the Judicial Officers posted at Family Courts, Delhi / New Delhi.
6. The Director, Delhi Judicial Academy, Dwarka, Delhi, with the request to circulate the same amongst the trainee Judicial Officers & Judicial Officers posted at Judicial Academy in diverted/deputation capacity.
7. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts, Delhi, with the request to circulate the same amongst the Judicial Officers posted at DSLSA on Deputation/Diverted Capacity.
8. All Ld. Head of Office/Drawing & Disbursing Officers, West (THC), New Delhi (PHC), East, North- East & Shahdara (KKD), South and South-East, (Saket), North & North-West (Rohini) and South-West (Dwarka) **with the request to convey the same to the Judicial Officers who have proceeded on deputation/diverted capacity from their respective Districts.**
9. All Judicial Officers posted at Juvenile Justice Board, Delhi/New Delhi.
10. Railway Magistrate, Old Delhi Railway Station, Delhi.
11. **Website Committee with the request to upload the same on the website of the District Courts along with proforma of Certificates.**
12. R&I Branch, Central, THC, Delhi for uploading the same on **LAYERS.**
13. Grievance Cell is requested to communicate to retired Judicial Officers / Family Pensioners about the Circular.
14. All the Judicial Officers presently on deputation be also communicated through R&I Branch, Central District, THC, Delhi.
15. All the deputation Departments (as per standard deputation list of this office) through R&I Branch, Central District, THC, Delhi for necessary compliance.

Judge Family Court (Central)  
Head of Office (HQs), THC, Delhi

10/12/2024

## HIGH COURT OF DELHI: NEW DELHI

No. <sup>23038</sup>/CSCDJ/DHC

Dated: 05.12.2024

From

The Registrar General,

High Court of Delhi,

New Delhi – 110003,

To

1. The Principal District & Sessions Judge (HQs), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
4. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
5. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
6. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
9. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue Court Complex, New Delhi.
11. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
12. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.

13. The Principal Judge (HQs), Family Courts, Dwarka, New Delhi.
14. The Director (Administration), Delhi Judicial Academy, Dwarka, New Delhi.
15. The Member Secretary, Delhi State Legal Services Authority, Rouse Avenue Court Complex, New Delhi.
16. The Registrar (Cash, Budget & Accounts), Delhi High Court.

**Sub: Implementation of the judgment dated 04.01.2024 of the Hon'ble Supreme Court passed in Writ Petition (Civil) No.643 of 2015 titled as "All India Judges Association Vs. Union of India and others".**

Sir/ Madam,

I am directed to forward herewith a copy of letter dated 02.12.2024 received from the Additional Secretary (Law, Justice & LA), Department of Law, Justice and LA, Government of NCT of Delhi on the subject captioned above alongwith a copy of Delhi Judicial Service and Delhi Higher Judicial Service Allowances Order, 2024 dated 29.11.2024 for your information and further necessary compliance.

Yours sincerely,

  
(Namrita Aggarwal)

Presenting Officer (CSCDJ)

For Registrar General

Encl.: As above.

Copy to:

1. The Member Secretary, National Legal Services Authority, B-Block, Ground Floor, Administrative Building Complex, Supreme Court of India, New Delhi.
2. The Principal Secretary(Law), Department of Law, Justice & LA, Government of NCT of Delhi, 8th Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi – 110002.

**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS  
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW  
DELHI-110002**

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No. 1/16/2020-Judl./PF-2/ 2105

Dated: 02.12.2024

To,

Ld. Registrar General  
Hon'ble High Court of Delhi,  
New Delhi.

**Sub: Implementation of Judgment/order dated 04.01.2024, passed by the  
Hon'ble Supreme Court in W.P. (C) No.643/2015 titled as All India  
Judges Association V Union of India and Others.**

Respected Sir,

This is in reference to letter bearing No.19116/CSCDJ/DHC dated 30.09.2024 vide which request was made to get the requisite clarificatory/explanatory office order/notification issued qua certain allowances (6 in number out of approved 21 Allowances) as enlisted in Annexure- 'Z', in terms of SOP dated 29.02.2024. In this regard, it is to apprise you that after receipt of necessary concurrence from Department of Finance, GNCTD, the proposal alongwith draft notification/order qua six allowances (as contained in Annexure -'Z'), was put up for seeking approval of the Competent Authority (Hon'ble Lt. Governor).

In this regard, it is further apprised that after receipt of necessary approval from the Competent Authority, the Delhi Judicial Service and Delhi Higher Judicial Service Allowances Order, 2024 (copy enclosed) has been duly issued/published by Department of Law, GNCTD.

This issues with the prior approval of Principal Secretary (Law).

Encl: As above

Yours Sincerely,

*Puneet Nagpal*  
21/12/24

(Puneet Nagpal)

**Additional Secretary (Law, Justice & L.A.)**

(To be published in Delhi Gazette Part IV Extra- ordinary)  
**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**  
**DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS**  
**8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW**  
**DELHI-110002**

F. No.1/16/2020-Judl./P.F.2/Suptlaw/2085

Dated 29/11/2024

**DELHI JUDICIAL SERVICE AND DELHI HIGHER JUDICIAL**  
**SERVICE**  
**ALLOWANCES ORDER, 2024**

**ORDER**

F. No.1/16/2020-Judl./P.F.2/Suptlaw/2085 - **WHEREAS**, The Hon'ble Supreme Court of India, New Delhi in W.P. (Civil) No. 643/2015 titled as All India Judges Association vs. Union of India & Ors., vide its Order dated 09th May, 2017 directed appointment of Second National Judicial Pay Commission under the Chairmanship of Mr. Justice P. V. Reddi, former Judge of Supreme Court of India for the purpose of making suitable recommendations for revision of Pay, Allowances and Other conditions of Service of members of the District Judiciary;

**AND WHEREAS**, the Hon'ble Supreme Court of India in its Judgment dated 27th July, 2022 and 19th May, 2023 had accepted the recommendation of the Second National Judicial Pay Commission qua revision of pay and pension of the Judicial Officers and accordingly Government of NCT of Delhi after receipt of necessary concurrence from Department of Expenditure, Ministry of Finance, GoI, has already revised pay and pension by suitably framing/ amending relevant rules in respect of revision of pay, pension and other retirement benefits of the Officers of the Delhi Judicial Service And Delhi Higher Judicial Service;

**AND WHEREAS**, the Hon'ble Supreme Court of India vide its Judgment dated 4th January, 2024 has issued directions with respect to the allowances (21 in number) payable to the Judicial Officers, Retired Judicial Officers and Family Pensioners as recommended by the Second National Judicial Pay Commission;

**NOW THEREFORE**, in due compliance with the directions issued vide Judgment dated 4th January, 2024, after receipt of necessary concurrence from the competent authority, the Government of NCT of Delhi, on the basis of the explanatory/clarificatory memorandum in respect of 6 allowances out of the 21 allowances, issued by Committee for Service Conditions of the District Judiciary, High Court of Delhi, is pleased to sanction following allowances which shall be payable/reimbursable to the Judicial Officers (*including those who are on deputation*), namely:-

**1. Concurrent Charge Allowance**

- (i) *Concurrent Charge allowance shall be paid to a judicial officer where such officer holds charge of/does the work of an additional Court/post beyond a period of ten working days in a month.*

(ii) *Concurrent Charge allowance shall be admissible at the rate of 8% of the minimum of the pay scale of the additional post (basic pay) where the judicial officer holds charge of/does the work of an additional Court/post for more than 10 and up to 15 working days in a month; and at the rate of 10% of the minimum of the scale of the additional post (basic pay) where the judicial officer holds charge of/does the work of an additional Court/post for more than 15 working days in a month. However, in case the pay scale of the additional post is higher than the pay scale of the post which the judicial officer is currently holding, he will be entitled to Concurrent Charge allowance calculated at such basic pay not exceeding the current basic pay drawn by the officer.*

(iii) *Concurrent Charge Allowance shall be admissible so long as, the judicial officer has done some judicial work in the nature of recording of evidence/statements, disposal of miscellaneous applications or bail applications, etc. (as opposed to merely granting adjournments or passing routine orders) or has handled substantial administrative work, on a daily basis, of the additional Court/post. The judicial officer shall submit a brief summary of the work done (of the additional court/post) to the concerned Principal District & Sessions Judge while making a request for claiming such allowance and the allowance shall be payable on the orders of the concerned Principal District & Sessions Judge.*

(iv) *A Judicial Officer shall not be entitled to any additional payment in case he holds the charge of/does the work of, more than one additional Court/Post.*

*However, in case the Judicial Officer holds the charge of/does the work of more than one additional Court/post on different days (as opposed to doing the work of more than one Court on the same day) the cumulative number of days on which he has worked; and otherwise also the cumulative work done by him, shall be taken into account while considering his request for claiming such allowance.*

## **2. Conveyance/Transport Allowance:**

(i) *The judicial officers using official cars shall be permitted to use them for private purposes to the extent of 300 kms per month without the payment of any charges.*



- (ii) *Soft Loan facilities\* to the extent of Rs. 10 Lakhs for the purchase of car shall be extended to the judicial officers on simple interest at the rate of 4% per annum. The loan process shall be simplified and the loan amount shall be disbursed within one month from the date of application.*
- (iii) *The aforesaid soft loan facility\* shall also be available to a judicial officer who has already availed a car loan in his own name from any other bank or financial institution and wants to migrate to this facility of soft loan, provided such officer was eligible for grant of soft loan facility on the date when he/she obtained the car loan from the bank or other financial institution. The concerned Principal District & Session Judge shall ensure that such soft loan facility is limited to the amount of loan still due to be repaid by the judicial officer subject to a maximum of Rs. 10 Lakhs. On sanction of the soft loan, such amount shall be released to the eligible judicial officer in one lump sum and the judicial officer shall produce the Soft Loan Utilization Certification within one month of the date of release of the loan amount.*

### **3. Home Orderly/Domestic Help Allowance**

*The Judicial Officers in District Judge, Super Time Scale, who had engaged two Home Orderlies in accordance with the current policy (as approved by the Government of NCT of Delhi), shall, in respect of one unskilled worker employed by them, be entitled for reimbursement of minimum wages as notified in the NCT of Delhi, subject to a minimum of Rs.10,000/- per month with effect from 01.01.2016. In so far as the second unskilled worker employed by them is concerned, they shall continue to avail reimbursement at the rate of 50% of the minimum wages as notified in the NCT of Delhi, with effect from 01.01.2016.*

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*\* Guidelines/Modalities for Soft Loan Facility (Advance) for purchase of Car by Officers of Delhi Judicial Service and Delhi Higher Judicial Service shall be issued in due course.*

#### 4. Air Conditioner Allowance:

(i) In addition to camp office allowance/furniture grant, the Judicial Officers shall also be entitled for reimbursement of the cost of one air conditioner once in 5 years i.e. for the Block year 2016-2020, Block year 2021-2025 and so on.

(ii) The upper limit regarding reimbursement of the cost of air conditioner shall be Rs. 50,000/- plus applicable GST in a given block year.

(iii) The reimbursement of the cost of one air conditioner for the Block Year 2021-2025 shall be made on production of a valid bill of purchase of the air conditioner from any dealer having GST registration or through online mode, on or after 01.01.2021 but not later than 31.12.2025.

(iv) The reimbursement of the cost of one air conditioner towards the Block Year 2016-2020 shall be on self-certification basis without the requirement of production of any bill in case one air conditioner has actually been purchased by the judicial officer on or after 01.01.2016 but prior to the issuance of this memorandum.

(v) In case the spouse of the judicial officer is also in judicial service (or other government service where such allowance is admissible) both of them shall be entitled to separately claim such allowance/reimbursement.

(vi) The prevalent practice in respect of retention of furniture shall continue in respect of Air Conditioners also after expiry of the block period. It is clarified that the judicial officers who have purchased air conditioners for the Block Year 2021-2025 or the Block Year 2016-2020 shall become eligible for purchase of air conditioner for the Block Year 2026-2030 on 01.01.2026 irrespective of the date of purchase of the same for the previous block years.

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## **5. L.T.C/H.T.C:**

- (i) *The judicial officers shall be permitted to avail one LTC and one HTC in a block of three years, with the restriction that both LTC and HTC cannot be availed during the same year.*
- (ii) *For the purpose of claiming L.T.C/H.T.C, the block years be taken as 2016-2018; 2019-2021; 2022-2024; 2025-2027 and so on.*
- (iii) *The reimbursement shall be made subject to the condition that the tickets have been purchased either directly from the Airlines (from its physical office/counter or from its website or from its mobile application) or from the agents authorized by the Government.*
- (iv) *All other instructions issued by the Central Government with respect to LTC/HTC/HTC conversion shall apply, mutatis mutandis, to the judicial officers as well.*

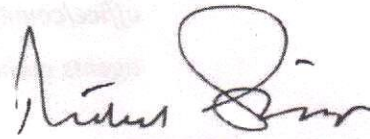
## **6. House Building Advance:**

*House Building Advance (HBA)\* shall be available to judicial officers for the purchase of a ready built house from private individuals also in terms of the House Building Advance Rules, 2017 subject to the following additional conditions: -*

- (i) *the seller(s) should have a registered conveyance deed or sale deed or lease deed in his/their favour;*
- (ii) *all monetary transactions should be through banking channels;*
- (iii) *wherever deemed appropriate, the Principal District & Sessions Judge(s) may get the market value of the house assessed with the assistance of such*

government authorities as deemed appropriate so as to ascertain as to whether  
the sale consideration has been inflated or not.

By order and in the name of the  
Lt. Governor of National Capital Territory of Delhi,



(Reetesh Singh)  
29/11/2024

Principal Secretary (Law, Justice & L.A.)

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\* Guidelines/Modalities for House Building Advance (HBA) for Officers of  
Delhi Judicial Service and Delhi Higher Judicial Service shall be issued in due  
course.

**Certificate**  
**(Air Conditioner Allowance)**

I, ..... (name of the Officer and Designation) do hereby certify that I have purchased one Air Conditioner during block year 2016-2020 for use at my residence and spent an amount of Rs..... all inclusive.

I may be reimbursed the amount towards said purchase as per my entitlement in terms of the Judgment dated 04.01.2024 of Hon'ble Apex Court in WP(C) No.643/2015 titled as "All India Judges Association Vs. Union of India and Others" and in terms of Notification No. F.No.1/16/2020- Judl./ P.F.2/ Suptlaw/ 2085 dated 29/11/2024 issued by competent authority as conveyed vide letter No. 23038/CSCDJ/DHC dated 05.12.2024 of Hon'ble High Court of Delhi.

I also undertake that excess amount (if any) may be recovered by department from me.

(Signature of the Officer)

Name\_\_\_\_\_

Designation\_\_\_\_\_

**(For Ex- Judicial Officer/Family Pensioner, retired on or after 01.01.2016)**

Certificate  
(Air Conditioner Allowance)

I, ..... (name of the Officer and Designation) do hereby certify that I have purchased one Air Conditioner during block year 2016-2020 for use at my residence and spent an amount of Rs..... all inclusive.

I may be reimbursed the amount towards said purchase as per my entitlement in terms of the Judgment dated 04.01.2024 of Hon'ble Apex Court in WP(C) No.643/2015 titled as "All India Judges Association Vs. Union of India and Others" and in terms of Notification No. F.No.1/16/2020- Judl./ P.F.2/ Suptlaw/ 2085 dated 29/11/2024 issued by competent authority as conveyed vide letter No. 23038/CSCDJ/DHC dated 05.12.2024 of Hon'ble High Court of Delhi. I have retired from service on \_\_\_\_\_.

I also undertake that excess amount (if any) may be recovered by department from me.

(Signature of the Officer)

Name \_\_\_\_\_

Designation \_\_\_\_\_

Mobile No. \_\_\_\_\_

Email \_\_\_\_\_

**Certificate**

**(Home Orderly Allowance for super time scale officers)**

I, \_\_\_\_\_  
(Name of the officer & Designation) do hereby certify that I have availed the services towards hiring of Two Peon-cum-Orderlies at my residential camp office for the period w.e.f. \_\_\_\_\_ to \_\_\_\_\_ and made payment as per the prevailing minimum wages for unskilled worker as notified by the Govt. of NCT of Delhi from time to time.

It is, therefore, requested to kindly reimburse the said amount as per my entitlement in terms of Notification No. F.No.1/16/2020- Judl./ P.F.2/ Suptlaw/ 2085 dated 29/11/2024 issued by competent authority as conveyed vide letter No. 23038/CSCDJ/DHC dated 05.12.2024 of Hon'ble High Court of Delhi.

I also undertake that the excess amount (if any) shall be refunded by me to the department or department may recover the excess payment from my pay & allowances.

(Signature of the Officer)

Name \_\_\_\_\_

Designation \_\_\_\_\_

**(For Ex- Judicial Officer/Family Pensioner, retired on or after 01.01.2016)**

**Certificate**

**(Home Orderly Allowance for super time scale officers)**

I, \_\_\_\_\_  
(Name of the officer & Designation) do hereby certify that I have availed the services towards hiring of Two Peon-cum-Orderlies at my residential camp office for the period w.e.f. \_\_\_\_\_ to \_\_\_\_\_ and made payment as per the prevailing minimum wages for unskilled worker as notified by the Govt. of NCT of Delhi from time to time. I have retired from service on \_\_\_\_\_.

It is, therefore, requested to kindly reimburse the said amount as per my entitlement in terms of Notification No. F.No.1/16/2020- Judl./ P.F.2/ Suptlaw/ 2085 dated 29/11/2024 issued by competent authority as conveyed vide letter No. 23038/CSCDJ/DHC dated 05.12.2024 of Hon'ble High Court of Delhi.

I also undertake that the excess amount (if any) shall be refunded by me to the department or department may recover the excess payment from my pay & allowances.

(Signature of the Officer)

Name \_\_\_\_\_

Designation \_\_\_\_\_

Mobile No. \_\_\_\_\_

Email \_\_\_\_\_